

द्वारा मामले पर निर्णय लिए जाने के बाद ही राज्य सरकार द्वारा आगे की कार्यवाही संभव हो सकती है। मिलों के अधिग्रहण के बारे में सरकार द्वारा अभी तक कोई कार्यवाही नहीं की गई है।

बुलन्दशहर में सैनिक स्कूल का खोला जाना

953. श्री सत्यपाल मलिक : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार उत्तर प्रदेश के बुलन्दशहर जिले में एक सैनिक स्कूल खोलने के किसी प्रस्ताव पर विचार कर रही है; और

(ख) यदि हाँ, तो इस सम्बन्ध में ब्यौर क्या है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव) : (क) और (ख). जी नहीं। राज्य सरकार/संघ राज्य क्षेत्र के विधेय अनुसूची पर ही सैनिक स्कूल खोला जाता है। सम्बन्धित राज्य सरकार/संघ राज्य क्षेत्र को इस पर होने वाला समस्त पूँजीगत व्यय वहन करना होता है और स्कूल पर होने वाले आवर्ती व्यय का अधिकांश भाग भी वहन करना होता है। बुलन्दशहर जिले में सैनिक स्कूल खोलने के बारे में उत्तर प्रदेश सरकार से कोई अनुरोध प्राप्त नहीं हुआ है।

सेना में भर्ती के लिए शैक्षणिक अर्हताओं का बढ़ाया जाना

954. श्री सत्यपाल मलिक : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि सेना में सिपाही की भर्ती के लिए शैक्षिक अर्हताओं के

बढ़ाये जाने से नौजवान सेना में भर्ती होने के लिए काफी हदोत्साहित हो गये है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव) : जी नहीं, इसके विपरीत उन्होंने इसमें ज्यादा उत्साह जाहिर किया है।

Maintenance of Statutory Registers by Apparels Exports Promotion Council

955. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the Apparels Export Promotion Council which has 4 high ranking Government Officers serving on its Executive Committee do not maintain statutory Registers;

(b) what are the Registers required to be maintained by the Council statutorily;

(c) what are the responsibilities of the Government Officers on the Executive Committee of the Council in such matters; and

(d) if the answer to part (a) above be in the affirmative, what action, if any, has been taken by the concerned Government Officers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR):

(a) and (b) According to the Apparels Export Promotion Council, the following statutory registers are required to be maintained by the Council as per the Companies Act, 1956:

1. Register and index of Members.
2. Minutes Book of the Executive Committee Meetings.

3. Minutes Book of proceedings of the General Meetings.
4. Register of particulars of Executive Committee Members and Secretary.

All these registers are being maintained by the Council.

(c) The role of the Government Nominees is to advise and guide the Council in respect of Government policies.

(d) In view of reply to (a) and (b) above, the question does not arise.

Foreign Exchange Reserves

956. SHRI NARENDRA SINGH: Will the Minister of FINANCE be pleased to state:

(a) what is the percentage of rise in India's foreign exchange reserves during 1982-83 and 1983-84 and the comparative reserve figures as on March 31, 1982, 1983 and 1984 respectively; and

(b) what are the factors attributable for the increase and to what extent?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) The level of foreign exchange reserves (excluding Gold and Special Drawing Rights) as on 31st March, 1982, 1983 and 1984 along with the percentage rise during 1982-83 and 1983-84 was as indicated below:—

Date	Amount (Rs. Crores)	Percentage Variation
31-3-82 . . .	3354.47	
31-3-83 . . .	4265.26	+27.15
31-3-84 . . .	5497.85	+28.90

(b) The above figures include draws from the I. M. F. under the Extended Fund Facility. It is not feasible to

make an estimate of the relative contribution of various factors (such as, increase in domestic production in crucial areas, remittances, non-resident deposits, other invisibles, etc.) to the improvement in reserves position in 1983-84.

12.00 NOON

[Mr. Deputy Chairman in the Chair]

PAPERS LAID ON THE TABLE

SHRI SURESH KALMADI (Maharashtra): Sir, there is a constitutional crisis in Jammu and Kashmir (*Interruptions*)

SHRI DIPEN GHOSH (West Bengal): Sir, I want to draw your attention. . .

MR. DEPUTY CHAIRMAN: Just a minute. Let the Papers be laid on the Table. (*Interruptions*) I will call all of you.

First, let the Papers be laid on the Table.

Shri Sethi, please.

Document entitled "The Approach to the Seventh Five-Year Plan, 1985-90

THE MINISTER OF PLANNING (SHRI P. C. SETHI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the document entitled "The Approach to the Seventh Five Year Plan—1985-90." [Placed in Library. See No. LT-8514/84].

I. Navy Leave (Amendment) Regulations, 1984

II. Coast Guard Officers (General Duty) Recruitment (Amendment) Rules, 1984

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 114, dated the 23rd